

File No. 01/FFRC/FSSAI/2017
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulations Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the June, 2020

Subject: Extension of timeline for compliance with Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2019.

Reference is drawn to notification No. REG/11/27/ Surplus Food/FSSAI-2017 dated 26th July, 2019 published in the Gazette of India to ensure food safety and quality in the food donation ecosystem in India. As per the notifications, Food Business Operator shall comply with all the provisions of these regulations by 1st July, 2020.

2. According to these regulations, the surplus food distribution organizations shall comply with food hygiene measures in accordance with the provisions of the Food Safety and Standards (Licensing and Registration of food Business) Regulations, 2011. Due to the current COVID-19 pandemic, the surplus distribution agencies and food businesses require additional time to develop their food safety management system so as to ensure safe handling of surplus food for distribution.

3. Considering the difficulties faced by Food Business Operators, it has been decided to further extend the timeline, for compliance of the above mentioned notifications, up to 1st January, 2021.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.



(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

1. All Food Safety Commissioners,
2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI.